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**CONTEMPT PETITION (IBC)/8/KOB/2024 IN IA/183/ KOB/2022 In IBA/37/KOB/2020**

This is a Contempt Petition filed by the Liquidator under Section 425 of the Companies Act, 2013 read with Section 11 and 12 of the Contempt of Courts Act, 1971. In the said Petition, the Liquidator has arrayed the Contemnors Viz., Mr. P P Ashique (R1) and Ms. Shameena Ashique (R2) as respondent parties.

Learned Counsel, Mr. A C Venugopal appears along with the Learned Liquidator, through virtual mode.

Registry is directed to issue notice to the Contemnors, who has been arrayed as the respondents in the present Petition, returnable on **05.08.2024**.

Contemnors are at liberty to file reply affidavit if any, within a period of 3 weeks, after serving copy of the same on the other side.

List this matter for further consideration on **05.08.2024**.

**Sd /-**

**RAVICHANDRAN RAMASAMY  
MEMBER (TECHNICAL)**

**Sd /-**

**T.KRISHNA VALLI  
MEMBER (JUDICIAL)**